## Promotion and protection of Indian pharmaceutical industry

1877. SHRI RITABRATA BANERJEE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government has any plan for constituting a regulatory body for promotion and protection of Indian pharmaceutical industry; and
  - (b) if so, the details thereof?

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI NIHAL CHAND): (a) No, Sir.

(b) In view of (a) above, question does not arise.

## Implementation of Food Security Act

1878. SHRI PRAVEEN RASHTRAPAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the State-wise status in the matter concerning infrastructure of shops for distribution to beneficiaries in urban and rural areas all over the country for implementing food security scheme of the Central Government; and
- (b) whether it is a fact that certain State Governments have refused to plan according to the above Act?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS. FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE): (a) Subsidised foodgrains under National Food Security Act, 2013 (NFSA) are to be distributed through Fair Price Shops (FPSs) under Targeted Public Distribution System (TPDS). The Act provides for State Governments to establish institutionalized licensing arrangements for FPSs in accordance with relevant provisions of the Public Distribution System (Control) Order, 2001. The Act also contains provision for preference to public institutions or public bodies such as panchayats, self-help groups, co-operatives in licensing of FPSs and management of FPSs by women or their collectives. State/UTwise number of FPSs operating in the country as reported upto 31.03.2014 is given in the Statement (See below).

(b) No, Sir.